

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO.4199
ANSWERED ON 11TH AUGUST, 2016

UNIFORM POLICY FOR TOLL TAX

4199. DR. PRITAM GOPINATH MUNDE:
SHRI ARKA KESHARI DEO:
DR. K. KAMARAJ:
SHRIMATI RANJANBEN BHATT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has constituted committee to examine the issues pertaining to the Motor Vehicle Taxation Regime, the system of onetime payment of road tax and uniformity in the rate of composite tax for national permit throughout the country;
- (b) whether the toll tax is collected by the agencies before the construction of the National Highways;
- (c) if so, the details thereof and the basis on which toll tax is collected along with the rules thereof, State-wise;
- (d) whether there is any uniform policy for revision of toll charges on NHs and Expressways across the country, if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) Yes, Madam. An Empowered Group of State Transport Ministers under the chairmanship of Transport Minister, Gujarat was constituted on 27th February, 2012. To assist the Empowered Group, an official Committee was constituted on 29th March, 2012 under the Chairmanship of Principal Secretary (Transport), Government of Rajasthan. After detailed deliberations with the State Governments / Union Territories, the Official Committee submitted its recommendations for Rationalisation of Motor Vehicle Taxes. The recommendations of the Committee were accepted during the 35th Meeting of the Transport Development Council (TDC) held on 23.10.2013.

(b) No, Madam.

(c) Does not arise.

(d) & (e) Yes, Madam. As per the rule 5(1) and 5(2) of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and provisions of respective Concession Agreement, User fee rates are revised without compounding, by three percent, each year with effect from 1st day of April, 2008 and such increased rate shall be deemed to be the base rate for the subsequent years. Further, the applicable base rates shall be revised annually with effect from 1st April each year to reflect the increase in wholesale price index between the week ending on 6th January, 2007 and the week ending on or immediately after 1st January of the year in which such revision is under taken but such revision shall be restricted to 40% of the increase in wholesale price index.
